

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: OA 360/2001

Applicant(s) **Man Mohan**

Respondent(s) **UOI & Others**

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Copy sent (Sirm vide 205/2003 D.J. 24.1.2003 28.29</p>	<p><u>23.1.2003</u></p> <p>Mr. Nand Kishore, Counsel for the applicant. Mr. S.S. Hassan, Counsel for the respondent Nos. 1 &amp; 2. Mr. P.V. Cilla, Counsel for the respondent Nos. 3 &amp; 4. None for other respondents.</p> <p>The matter was heard and reserved on 22.1.2003. The file has been directed to be placed before us on the oral request of the learned counsel for the applicant, which was made in the presence of the other side.</p> <p>2. It is stated by the learned counsel for the applicant that the respondents have granted the relief prayed for in the OA vide order dated 22.1.2003. He further says that in view of this development, he wants to withdraw this OA.</p> <p>3. The learned counsel for the respondent nos. 3 &amp; 4 says that yet the matter may be disposed of on merits.</p> <p>4. We do not think it necessary to decide the matter on merits in view of the fact that the applicant's grievance has been redressed. Since the grievance of the applicant has been redressed, the OA has become infructuous. The OA is dismissed as having become infructuous.</p> <p><i>[Signature]</i> (A.P. NAGRAJTH) MEMBER (A)</p> <p><i>[Signature]</i> (G.L. GUPTA) VICE CHAIRMAN</p>